

ADDENDUM

TO

**THE LIST OF BUSINESS FOR THE SITTING OF THE
PUNJAB VIDHAN SABHA TO BE HELD TODAY,
i.e. THE 9TH MARCH, 2023 AT 10.00 A.M.**

After the heading "**II. CALLING ATTENTION NOTICES**", the following heading shall be added as "**II-A. FINANCIAL BUSINESS**":-

" II-A. FINANCIAL BUSINESS

- i) THE FINANCE MINISTER** to present the Supplementary Demands for Grants for Expenditure of the Government of Punjab, for the year 2022-23.
- ii) THE CHAIRMAN, COMMITTEE ON ESTIMATES** to present the Report of the Committee on Estimates on the Supplementary Demands for Grants for Expenditure of the Government of Punjab, for the year 2022-23.
- iii) SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF PUNJAB FOR THE YEAR 2022-23.**
 - 1. Discussion on the Estimates of the Expenditure Charged on revenue of the State.**
 - 2. Voting on the Demands for Supplementary Grants.**

Demand No. 1 A MINISTER to move that a Supplementary sum not exceeding Rs. 1680,52,51,000 on account of Revenue Account and Rs. 72,97,15,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Agriculture. Supplementary Estimates 2022-2023
Pages 1-5

Demand No. 2 A MINISTER to move that a Supplementary sum not exceeding Rs. 1,28,14,000 on account of Revenue Account and Rs. 2,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Animal Husbandry, Dairy Development and Fisheries. Pages 6-7

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| Demand No. 3 | A MINISTER | to move that a Supplementary sum not exceeding Rs. 261,26,46,000 on account of Revenue Account and Rs. 307,72,53,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31 st March, 2023, in respect of Cooperation. | Supplementary Estimates 2022-2023 Pages 8-10 |
| Demand No. 5 | A MINISTER | to move that a Supplementary sum not exceeding Rs. 768,47,70,000 on account of Revenue Account and Rs. 3,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31 st March, 2023, in respect of Education. | Pages 12-20 |
| Demand No. 7 | A MINISTER | to move that a Supplementary sum not exceeding Rs. 25,36,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31 st March, 2023, in respect of Excise and Taxation. | Page 22 |
| Demand No. 8 | A MINISTER | to move that a Supplementary sum not exceeding Rs. 3096,92,90,000 on account of Revenue Account and Rs. 23999,63,30,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31 st March, 2023, in respect of Finance. | Pages 23-29 |
| Demand No. 9 | A MINISTER | to move that a Supplementary sum not exceeding Rs. 251,10,20,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31 st March, 2023, in respect of Food, Civil Supplies and Consumer Affairs. | Pages 30-31 |

- Demand No. 11 A MINISTER** to move that a Supplementary sum not exceeding Rs. 4,000 on account of Revenue Account and Rs.208,28,05,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Health and Family Welfare. Supplementary Estimates 2022-2023
Pages 33-34
- Demand No. 12 A MINISTER** to move that a Supplementary sum not exceeding Rs. 509,68,88,000 on account of Revenue Account and Rs. 4,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Home Affairs. Pages 35-41
- Demand No. 13 A MINISTER** to move that a Supplementary sum not exceeding Rs. 444,26,65,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Industries & Commerce. Pages 42-44
- Demand No. 15 A MINISTER** to move that a Supplementary sum not exceeding Rs. 34,10,000 on account of Revenue Account and Rs. 35,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Water Resources. Pages 46-50
- Demand No.16 A MINISTER** to move that a Supplementary sum not exceeding Rs. 26,59,000 on account of Revenue Account and Rs.67,21,00,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Labour. Pages 51-52

- Demand No. 17 A MINISTER** to move that a Supplementary sum not exceeding Rs. 3,49,30,000 on account of Revenue Account and Rs. 361,80,09,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Local Government. Supplementary Estimates 2022-2023
Pages 53-54
- Demand No. 18 A MINISTER** to move that a Supplementary sum not exceeding Rs. 13,58,84,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Personnel. Pages 55-56
- Demand No.20 A MINISTER** to move that a Supplementary sum not exceeding Rs. 1830,25,95,000 on account of Revenue Account and Rs.55,78,29,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Power. Pages 58-59
- Demand No. 22 A MINISTER** to move that a Supplementary sum not exceeding Rs. 99,00,08,000 on account of Revenue Account and Rs. 3,10,00,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Revenue, Rehabilitation and Disaster Management. Pages 61-63
- Demand No. 23 A MINISTER** to move that a Supplementary sum not exceeding Rs. 702,39,07,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Rural Development and Panchayats. Pages 64-66

- Demand No. 24 A MINISTER** to move that a Supplementary sum not exceeding Rs. 1,39,55,000 on account of Revenue Account and Rs.3,75,66,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Science, Technology and Environment. Supplementary Estimates 2022-2023
Pages 67-68
- Demand No. 25 A MINISTER** to move that a Supplementary sum not exceeding Rs. 1139,14,82,000 on account of Revenue Account and Rs.9,92,77,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Social Security, Women & Child Development. Pages 69-74
- Demand No. 26 A MINISTER** to move that a Supplementary sum not exceeding Rs. 3,25,44,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of State Legislature. Pages 75-76
- Demand No. 27 A MINISTER** to move that a Supplementary sum not exceeding Rs.2,000 on account of Revenue Account and Rs.34,38,76,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Technical Education and Industrial Training. Pages 77-79
- Demand No. 28 A MINISTER** to move that a Supplementary sum not exceeding Rs. 44,37,15,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Tourism and Cultural Affairs. Page 80

- Demand No. 29 A MINISTER** to move that a Supplementary sum not exceeding Rs. 8,19,98,000 on account of Revenue Account and Rs. 39,65,98,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Transport. Supplementary Estimates 2022-2023
Pages 81-86
- Demand No. 30 A MINISTER** to move that a Supplementary sum not exceeding Rs. 3,51,23,000 on account of Revenue Account and Rs. 39,00,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Vigilance. Pages 87-89
- Demand No.31 A MINISTER** to move that a Supplementary sum not exceeding Rs. 28,28,86,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Employment Generation, Skill Development and Training . Pages 90-91
- Demand No.32 A MINISTER** to move that a Supplementary sum not exceeding Rs. 20,43,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Forestry and Wild Life. Pages 92-93
- Demand No.33 A MINISTER** to move that a Supplementary sum not exceeding Rs. 74,62,65,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Governance Reforms. Page 94

- Demand No.35** **A MINISTER** to move that a Supplementary sum not exceeding Rs. 111,32,43,000 on account of Revenue Account and Rs. 1,93,19,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Housing and Urban Development. Supplementary Estimates 2022-2023
Pages 96-97
- Demand No.36** **A MINISTER** to move that a Supplementary sum not exceeding Rs. 4,58,46,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Jails. Pages 98-99
- Demand No.37** **A MINISTER** to move that a Supplementary sum not exceeding Rs. 243,51,65,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Law and Justice. Pages 100-103
- Demand No.38** **A MINISTER** to move that a Supplementary sum not exceeding Rs. 28,86,06,000 on account of Revenue Account and Rs. 108,45,42,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Medical Education and Research. Pages 104-109
- Demand No.39** **A MINISTER** to move that a Supplementary sum not exceeding Rs. 1,56,39,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Printing and Stationery. Pages 110-111

- Demand No. 40 A MINISTER** to move that a Supplementary sum not exceeding Rs. 6,00,000 on account of Revenue Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Sports and Youth Services. Supplementary Estimates 2022-2023 Page 112
- Demand No. 41 A MINISTER** to move that a Supplementary sum not exceeding Rs. 82,41,00,000 on account of Revenue Account and Rs. 1,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Water Supply and Sanitation. Pages 113-114
- Demand No. 42 A MINISTER** to move that a Supplementary sum not exceeding Rs. 45,93,78,000 on account of Revenue Account and Rs. 36,47,40,000 on account of Capital Account be granted to the Governor to defray the charges that will come in course of payment for the year ending 31st March, 2023, in respect of Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities. Pages 115-116

iv) **THE PUNJAB APPROPRIATION (NO.2) BILL, 2023**

**The Punjab
Appropriation
(No.2) Bill, 2023**

A MINISTER to introduce the Punjab Appropriation (No.2) Bill, 2023.

To move that the Punjab Appropriation (No.2) Bill, 2023, be taken into consideration at once.

Also to move that the Bill be passed."

**CHANDIGARH:
THE 9TH MARCH, 2023.**

**SURDINER PAL,
SECRETARY.**
